

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 81 ⁹⁰
1980

Dr. C. R. Badami Applicant (s).

G. N. Mansuri Adv. for the
Petitioner (s).

Versus

Union of India Respondent (s).

N. S. Shinde Adv. for the
Respondent (s).

SR NO.	DATE.	ORDERS.
1/3		<p>(Down gradation) / Transfer (Copy Served)</p> <p>P issue notice of PA to zylo pending admission to zylo</p> <p>RPAO read from Resp. 1 kept in MA/735/89 (09/03)</p>

O.A./81/90

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

22/2/1990

Heard Mr.G.N.Mansuri and Mr.N.S.Shevde, learned advocates for the applicant and the respondents. The petitioner's case can be considered by the respondent authorities as the petitioner wants accommodation only upto the middle of June 1990. The respondent authorities could consider the case sympathetically unless there are strong reasons on the grounds of public interest or administrative ^{not} exigency to do so which may be made clear in the reply. Pending admission, issue notices on the respondents to reply on admission within 15 days from the date of this order. The case be posted for admission after 15 days. Registry to fix the case accordingly.


(P.H.Trivedi)
Vice Chairman

a.a.bhatt

Dr. Gian Radhakishan Badlani,
732/A, New Railway Colony,
Sabarmati, Ahmedabad.

.. Applicant

(Advocate-Mr. G.N. Mansuri)

Versus

1. Union of India,
Through,
General Manager, W.Rly.,
Churchgate, Bombay. .. Respondent
(Advocate-Mr. N.S. Shevde)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

O.A. No. 81/90

O R A L - O R D E R

Date : 13-3-1990.

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard Mr. G.N. Mansuri, learned advocate for the petitioner. Although, the respondent has not replied, the perusal of the petition shows that no rights of the petitioner are violated. The petitioner is admittedly transferable. In the fact that his wife is in a different service as she is as a Consultant will find some difficulty in joining the petitioner at Ajmer and simultaneously pursue his ^{operation} ~~operation~~ request has no ground for the petitioner to challenge the transfer. The petitioner is free to make a representation to the respondent authority in regard to his personal hardship. Admission not allowed. ^{and} The matter is rejected.



(P H Trivedi)
Vice Chairman